

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.137 of 2020
and
I.A. No.671 of 2020

IN THE MATTER OF:

Sunil Amarlal Chawla

...Appellant

Versus

Union Bank of India

...Respondent

For Appellant: Shri Yash Agarwal, Advocate

For Respondent: Counsel appeared but did not mark appearance

O R D E R

12.02.2020 I.A. 671 of 2020 is allowed. The necessary amendment may be made in the Cause Title and Memo of Parties.

Counsel for Appellant - Shri Yash Agarwal is unable to point out the documents which were directed to be filed on 30th January, 2020, although he says that documents as filed before the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench), have been filed. He seeks time. One last opportunity is given. On next date, if the Counsel is not ready to address us, we may pass further suitable Orders.

List the Appeal as 'fresh case' on 13th March, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md